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Date: 01/11/2025

(2024) 03 SEBI CK 0005

Securities Appellate Tribunal Mumbai

Case No: Miscellaneous Application No. 205 Of 2024, Appeal No. 152 Of 2024

M/S. Benison Stock

Broking Pvt. Ltd

APPELLANT

Vs

National Stock

Exchange Of India Ltd

RESPONDENT

Date of Decision: March 7, 2024 **Citation:** (2024) 03 SEBI CK 0005

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Abishek Venkataraman, Bharat Redij, Udaysingh Kashid, Pradeep Sancheti, Krushi

N Barfiwala, Shlok Bodas

Final Decision: Disposed Of

Judgement

Meera Swarup, Technical Member

1. Three weeks \tilde{A} ¢ \hat{a} , $\neg \hat{a}$, ¢ time is allowed to the respondent to file a reply. Three weeks thereafter to file rejoinder. List for admission and for final disposal

on May 15, 2024.

2. Considering the facts and circumstances of the case, the appellant is directed to deposit 25% of the penalty amount within four weeks from today.

If the said amount is deposited, balance amount should not be recovered. Stay application is disposed of.